

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAIN INFRAPROJECTS LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	JAIN INFRAPROJECTS LIMITED
2	Date of incorporation of corporate debtor	07/11/2006
3	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203WB2006PLC111712
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 11A, RAWDON STREET, 4TH FLOOR, KOLKATA WB 700017 IN
6	Insolvency commencement date in respect of corporate debtor	18.07.2022
7	Estimated date of closure of insolvency resolution process	14.01.2023 (Being 180 days from commencement of CIRP)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Srigopal Choudhary Reg.No: IBBI/IPA-001/IPP-01238/2018-19/11893
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: Flat 7J Tower -3 South City 375 P.A.S. Road Kolkata - 700068 Email id: <> sgchoudhary@yahoo.com
10	Address and e-mail to be used for Correspondence with the interim resolution professional	Address: Flat 7J Tower -3 South City 375 P.A.S. Road Kolkata - 700068 Email id: <> irp.jaininfra@gmail.com
11	Last date for submission of claims	01.08.2022
12	Classes of creditors, if any, under clause (b) Of sub-section (6A) of section 21, Ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms	A.RELEVANT FORMS Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the **National Company Law Tribunal, Kolkata Bench** has ordered the commencement of a corporate insolvency resolution process of **JAIN INFRAPROJECTS LIMITED** on **18.07.2022**.

The creditors of **JAIN INFRAPROJECTS LIMITED** are hereby called upon to submit their claims with proof on or before 01.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

The proof of claims is to be submitted by way of the following specified forms:

- ☞ Form B: For Proof of claims by Operational Creditors except Workmen and Employees.
- ☞ Form C: For Proof of claims by Financial Creditors.
- ☞ Form D: For Proof of claim by a Workman or an Employee.
- ☞ Form E: For Proof of claims by Authorized Representative of Workmen and Employees.
- ☞ Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

(Mr. Srigopal Choudhary)
Interim Resolution Professional

Date : 19.07.2022

In the matter of **Jain Infraprojects Limited**

Place: Kolkata

Registration No: IBBI/IPA-001/IPP-01238/ 2018-19/11893